GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3860

TO BE ANSWERED ON THE 17TH MARCH, 2020/ PHALGUNA 27, 1941 (SAKA)

TRIBAL STATUS TO LADAKH

3860. SHRIMATI SAJDA AHMED:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any proposal to grant the tribal status to the UT of Ladakh;
- (b) if so, the details thereof;
- (c) whether the Government has conducted/proposes to conduct survey regarding socio-economic condition of the tribal people after formation of the Union Territory;
- (d) whether any report of agitation has come to the notice of the Government regarding inclusion of Ladakh under Sixth Schedule; and
- (e) if so, the reaction of the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) to (e): As per the Jammu and Kashmir Reorganisation Act, 2019, the Ladakh Autonomous Hill Development Council Act, 1997 (LAHDC Act, 1997), as amended from time to time, continues to be applicable to the successor Union Territory of Ladakh.

The LAHDC Act, 1997 provides for establishment of Autonomous Hill Development Councils in the Ladakh region. Autonomous Hill Development Councils came into existence in Leh in 1995 and in Kargil in 2003.

The powers given to these Councils are more or less in line with the Sixth Schedule of the Constitution of India. After the amendment of the LAHDC Act, 1997 in 2018, these Councils have been further empowered.

The Government of India and the administration of the Union

Territory of Ladakh are working towards enhancing penetration of 13

flagship and 44 individual beneficiary centric schemes of Government of

India among the eligible persons/families in both the districts of Ladkah.

The administration of Union Territory of Ladakh has reported that certain peaceful protests for inclusion of Ladakh under Sixth schedule along with demands for protection of job, employment, land, culture and environment etc. have taken place in the district of Leh and Kargil.
